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CENTRAL ADMINISTRATIVE TRIBUNAL,  
ALLAHABAD BENCH, ALLAHABAD.

Dated: This the 2nd day of July 1999

Coram: Hon'ble Mr. S. Dayal, A.M.

Hon'ble Mr. S. L. Jain, J.M.

Review Application No. 1386 of 1993

in  
Original Application No. 1580 of 1992.

Union of India through its Senior Superintendent  
of Post Offices, Moradabad Division, Moradabad  
Applicant.

(in O.A. 1580/92)

Counsel for the applicant:- Km. Sadhna Srivastava, Adv.

Smt. Kamlesh Verma <sup>Versus</sup> r/o Mahesh Chanora Verma  
r/o village Deorania Distt. Rampur.

... Respondents.

Counsel for the respondents:- Nil.

Senior Superintendent of Post Offices  
Moradabad Division, Moradabad

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Order

(By Hon'ble Mr. S. Dayal, Member (A.))

This Review application has been filed  
for review of order of the Division Bench of this  
Tribunal passed in O.A. 1580/92 on 23.3.93.

2. By Order dated 23.3.1993 in O.A. 1580/1992,  
the Division Bench of the Tribunal declared appoint-  
ment of one Sri Ram Singh on the post of E.D.B.P.M.  
as against the rules and ordered that the post  
shall be deemed to be vacant and respondents  
should start fresh appointment process and complete  
the same within three months;

3. The applicants in the review application  
were the respondents in the O.A. They have contended

in this review application that Sri Ram Singh had suitable house to run the post office and that this fact was specifically mentioned in paragraph 13 of the Counter Affidavit. It has also been mentioned that the applicant Smt. Kamlesh Verma was only 8th Class pass while the applicant was 9th Class pass and had adequate means of livelihood.

4. The totality of the order shows that the Division Bench of the Tribunal had reached the conclusion that the claim of the applicant visa-vis had not been properly examined and that some injustice had been caused to the applicant. The direction given is for holding the selection afresh.

5. The order does not show that there is any error apparent on the face of the record. There is no claim that some new facts have been discovered which were not within the knowledge of the applicant in this review application earlier. Therefore, the order of the Tribunal does not require any review. It may be mentioned here that the order dated 23.3.93 was sought to be reviewed by the applicant by review application filed on 10.8.93. This has been filed beyond the period of limitation and suffers from laches. However, it has been examined on merits also in the earlier ~~part~~ part of this order. We do not find any justification for allowing the application for review and the same is therefore dismissed as lacking in merits.

A.M.J. -

Member (J.)

  
Member (A.)

Nafees.